

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 7095 OF 2008

SPECIAL LAND ACQUISITION OFFICER

APPELLANT(S)

VERSUS

KASHINATH APPAYYA SHINTRE & ORS.

RESPONDENT(S)

WITH

CIVIL APPEAL NO.7096 OF 2008

WITH

CIVIL APPEAL NO.7097 OF 2008

WITH

CIVIL APPEAL NOS.7099-7100 OF 2008

WITH

CIVIL APPEAL NOS.7103-7104 OF 2008

WITH

CIVIL APPEAL NO.7105 OF 2008

WITH

CIVIL APPEAL NO.7106 OF 2008

WITH

CIVIL APPEAL NO.7108 OF 2008

WITH

CIVIL APPEAL NO.7109 OF 2008

WITH

CIVIL APPEAL NO.7110 OF 2008

WITH

CIVIL APPEAL NO.7111 OF 2008

WITH  
SPECIAL CIVIL PETITION (C) NOS.21136-21137 OF 2008

WITH  
SPECIAL LEAVE PETITION (C) NO.26050 OF 2008

WITH  
SPECIAL LEAVE PETITION (C) NO.9922 OF 2009

AND WITH  
SPECIAL LEAVE PETITION (C) NO.7297 OF 2009

O R D E R

C.A.Nos.7095 of 2008, 7096 of 2008, 7097 of 2008, 7099-7100 of 2008, 7103-7104 of 2008, 7105 of 2008, 7106 of 2008, 7109 of 2008, 7110 of 2008, 7111 of 2008, S.L.P. (C)Nos.21136-21137 of 2008, 26050 of 2008,9922 of 2009:

1. We have heard learned counsel for the parties to the *lis*.

2. We see no good ground to interfere with the impugned judgment(s) and order(s) passed by the High Court. Accordingly, the Civil Appeals as well as the Special Leave Petitions are dismissed.

C.A.No.7108 of 2008:

1. We have heard learned counsel for the parties to the *lis*.

2. We see no good ground to interfere with the impugned judgment(s) and order(s) passed by the High Court. Accordingly, the Civil Appeal is dismissed.

However, question of law raised is kept open to be agitated in an appropriate case.

S.L.P. (C) No. 7297 of 2009:

1. Learned counsel for the petitioners, on instructions, seeks permission of this Court to withdraw the Special Leave Petition with liberty to approach an appropriate forum for appropriate reliefs.
2. Permission sought for is granted.
3. The Special Leave Petition is disposed of as withdrawn with liberty to approach an appropriate forum for appropriate reliefs.

.....CJI.  
(H.L. DATTU)

.....J.  
(A.K. SIKRI)

.....J.  
(ARUN MISHRA)

NEW DELHI;  
JANUARY 28, 2015

ITEM NO.4

COURT NO.1

SECTION IVA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 7095/2008

SPECIAL LAND ACQUISITION OFFICER

Appellant(s)

VERSUS

KASHINATH APPAYYA SHINTRE &amp; ORS.

Respondent(s)

(with office report for direction)

WITH C.A. No. 7096/2008

WITH C.A. No. 7097/2008

(With Office Report)

C.A. No. 7099-7100/2008

(With Office Report)

C.A. No. 7103-7104/2008

(With Office Report)

C.A. No. 7105/2008

(With Interim Relief and Office Report)

C.A. No. 7106/2008

(With Office Report)

C.A. No. 7108/2008

(With Office Report)

C.A. No. 7109/2008

(With Office Report)

C.A. No. 7110/2008

(With Office Report)

C.A. No. 7111/2008

(With Office Report)

SLP(C) No. 21136-21137/2008

(With Office Report)

SLP(C) No. 26050/2008

(With appln.(s) for impleadment as petitioner and Office Report)

SLP(C) No. 9922/2009  
(With Office Report)

Date : 28/01/2015 These appeals/petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s)	<p>Mr.V.N.Raghupathy, Adv. Mr.Parikshit P.Angadi, Adv.</p> <p>Ms. Anitha Shenoy,Adv.</p> <p>Mr. Sanjay R. Hegde,Adv. (NP)</p> <p>Mr. Naveen R. Nath,Adv. Ms.L.M.Bhat, Adv. Mr.Darpan K.M., Adv. Ms.Hetu Arora Sethi, Adv.</p> <p>Mr.G.V.Chandrashekar, Adv. For Ms. Anjana Chandrashekar,Adv.</p> <p>Mr.Basava Prabhu S.Patil, Sr.Adv. Mr.B.Subrahmanya Prasad, Adv. Mr.Anirudh Sanganeria, Adv. Mr.Chinmay Deshpande, Adv. Mr.Amjed Maqbool, Adv.</p>
For Respondent(s)	<p>Mr.Vivek C.Solshe, Adv. Mr. C. G. Solshe,Adv.</p> <p>Mr. Naveen R. Nath,Adv. Ms.L.M.Bhat, Adv. Mr.Darpan K.M., Adv. Ms.Hetu Arora Sethi, Adv.</p> <p>Ms. E. R. Sumathy,Adv</p> <p>Mr.Arjun Krishnan, Adv. Mr. Chiraranjan Addey,Adv.</p> <p>Mr. S. N. Bhat,Adv.</p> <p>Mr.M.Khairati, Adv. Mr.Suresh Chand Sharma, Adv. For Mr. Irshad Ahmad,Adv.</p>

UPON hearing the counsel the Court made the following  
O R D E R

Application for impleadment is rejected.

C.A.Nos.7095 of 2008, 7096 of 2008, 7097 of 2008, 7099-7100 of 2008, 7103-7104 of 2008, 7105 of 2008, 7106 of 2008, 7109 of 2008, 7110 of 2008, 7111 of 2008, S.L.P.(C)Nos.21136-21137 of 2008, 26050 of 2008,9922 of 2009:

The Civil Appeals as well as the Special Leave Petitions are dismissed, in terms of the signed order.

C.A.NO.7108/2008:

The Civil Appeal is dismissed, leaving the question of law open, in terms of the signed order.

S.L.P.(C)No.7297/2009:

The Special Leave Petition is disposed of as withdrawn with liberty to approach an appropriate forum for appropriate reliefs, in terms of the signed order.

(G.V.Ramana)  
Court Master

(Vinod Kulvi)  
Asstt.Registrar

(Signed order is placed on the file)